

Crl. Rev. No.43/19  
Mehar Chand & Anr. Vs. The State

19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

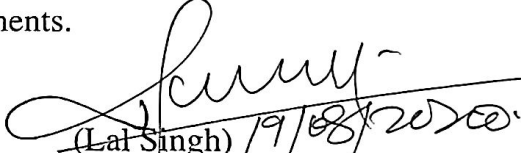
Present : None for the petitioners.  
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent  
through VC.

Matter is at the stage of argument.

Assistant Ahlmad has reported that she has called to Ld. Counsel for the petitioner to join the proceedings through VC, however, counsel has informed her that due to network problem, he is unable to join the proceedings through VC.

Therefore, in view of the above, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for arguments.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi/  
19.08.2020

Case No.58264/16  
FIR No.535/15  
PS: Kirti Nagar  
State Vs. Bali

19.08.2020

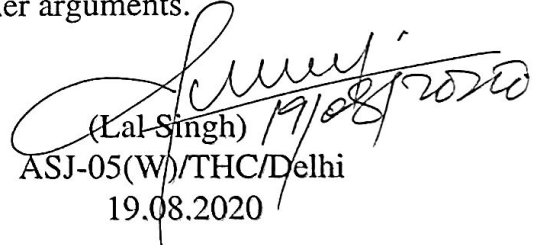
Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Jafar Abbas, Ld. Counsel for the accused.  
Accused is on bail and he also joined the proceedings through VC.

Matter is listed today for further arguments, however, Ld. Counsel for the accused submits that he is intending to file the written arguments apart from the oral arguments and he is seeking adjournment for filing the written arguments.

Therefore, matter is adjourned for 04.09.2020.

Put up on 04.09.2020 for further arguments.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

Case No.56122/16  
FIR No.139815/15/15  
PS: Uttam Nagar  
State Vs. Abhishek

19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Sunny Sharma, proxy counsel for Counsel for the accused.  
Accused is stated to be on interim bail, however, he is absent today.

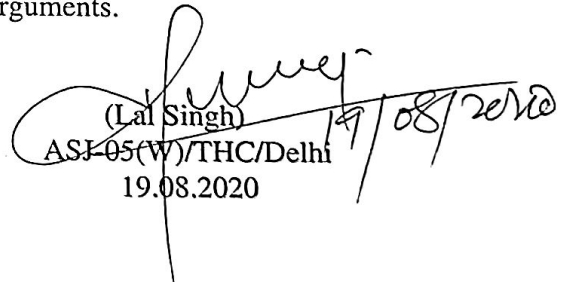
Matter is listed today for final arguments. Proxy counsel for accused submits that accused is on interim bail, however, today he could not join the proceedings through VC and he orally requested for exemption from personal appearance of accused through VC.

In view of the submissions of Id. Counsel for the accused as well as due to present pandemic situation, the accused is exempted from appearance through VC only for today.

Ld. Proxy counsel for the accused submits that main counsel is not available today for final arguments and requested to adjourn the matter. Proxy counsel also submits that they will file the written arguments on or before the next date of hearing.

Therefore, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for final arguments.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
19.08.2020

Case No.243/19  
FIR No.65/19  
PS: Tilak Nagar  
State Vs. Ajeet Singh & Anr.

19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused.

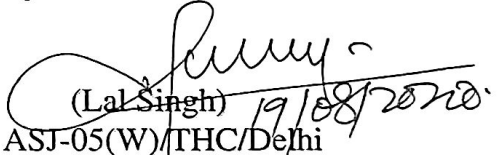
Matter is at the stage of P.E.

Perusal of file shows that before lock down accused was in JC.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for P.E.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

Case No.180/18  
FIR No.171/13  
PS: Rajouri Garden  
State Vs. Satyawar @ Sonu & Anr.

19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.

Matter is at the stage of P.E.

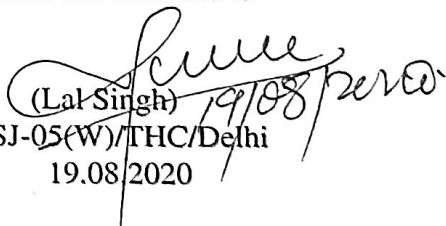
Perusal of file shows that before lock down both accused persons were on bail in this case.

In view of the present pandemic situation as well as in the interest of justice, no adverse order is passed against the accused persons for their non joining the proceedings through VC.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 16.10.2020

Put up on 16.10.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
19.08.2020

Case No.92/18  
FIR No.54/17  
PS: Kirti Nagar  
State Vs. Sonu & Ors.

19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.

Matter is at the stage of P.E.


Perusal of file shows that before lock down all accused persons were on bail in this case.

In view of the present pandemic situation as well as in the interest of justice, no adverse order is passed against the accused persons for their non joining the proceedings through VC.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 16.10.2020

Put up on 16.10.2020 for P.E.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

M No.6/18  
FIR No.438/14  
PS: Janakpuri  
State Vs. Jagrit Malik

19.08.2020

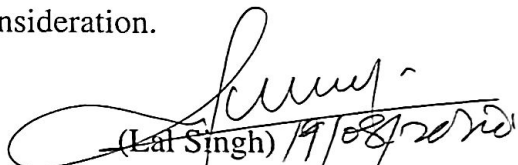
Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the respondent.

Matter is at the stage of consideration on application u/s 340 Cr.P.C.

None has appeared on behalf of the respondent, therefore, in the interest of justice, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for consideration.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

Case No.57135/16  
FIR No.161/16  
PS: Tilak Nagar  
State Vs. Pranjal Srivastava

19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

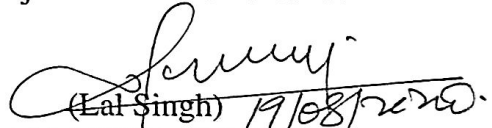
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Accused is on bail and he joined the proceedings through VC.

Matter is at the stage of P.E.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for P.E.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020



Case No.57693/16  
FIR No.901/15  
PS: Moti Nagar  
State Vs. Shiv Karan

19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

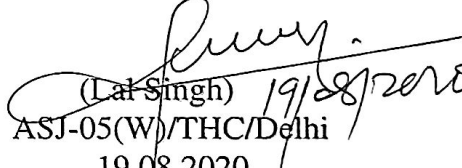
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused.

Matter is at the stage of P.E.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for P.E.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

Case No.713/19  
FIR No.667/17  
PS: Punjabi Bagh  
State Vs. Heera Singh & Ors.  
19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Vikas Jain, Ld. Counsel for all accused persons through VC.  
All the accused persons are absent.

Matter is at the stage of argument on charge.

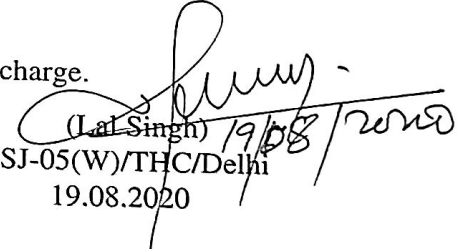
Ld. Counsel for the applicant/accused submits that all the accused persons are on bail, however, today they could not join the proceedings through VC and he orally requested for exemption from personal appearance through VC of all accused persons.

In view of the submissions of Ld. Counsel for the accused persons as well as due to present pandemic situation, the presence of all the accused persons through VC are exempted only for today.

Ld. Counsel for the applicant/accused submits that today he is not in a position to argue on the point of charge as he is in hospital with his ailing mother in law and seeking one more opportunity for argument on charge.

Therefore, at the request of Ld. Counsel for the accused persons, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for argument on charge.

  
(Lal Singh) 19/08/2020.  
ASJ-05(W)/THC/Delhi  
19.08.2020

Case No.650/19  
FIR No.294/17  
PS: Punjabi Bagh  
State Vs. Kailash  
19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Hitesh Kumar Bagri, Ld. Counsel for the accused through VC.  
Accused is on bail, however, today he is absent.

Matter is at the stage of argument on charge.

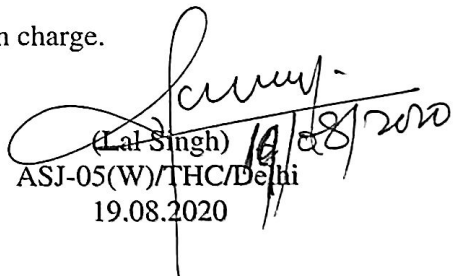
Ld. Counsel for the applicant/accused submits that accused is on bail however, today he could not join the proceedings through VC and he orally requested for exemption from personal appearance of accused through VC.

In view of the above submissions of ld. Counsel for the accused as well as due to present pandemic situation, the presence of accused through VC is exempted only for today.

Ld. Counsel for the applicant/accused submits that today he is not prepared for arguments on charge and seeks some time for argument on charge.

Therefore, at the request of ld. Counsel for the accused, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for argument on charge.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

Crl. Rev. No.102/19  
Mahinder Kumar Vs. The State

19.08.2020

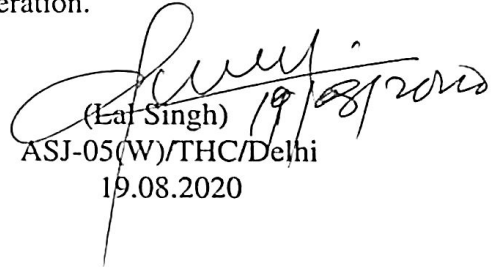
Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. V. Bharat, Ld. Counsel for the petitioner.  
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent  
through VC.

Perusal of file shows that before lock down TCR was not received.

Therefore, TCR be requisitioned for next date of hearing.

Put up on 16.10.2020 for consideration.

  
(Jas Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

Crl. Rev. No.16/2020  
Pintu Goswami Vs. State

19.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon' ble High Court of Delhi.

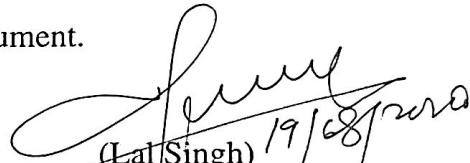
Present : None for the petitioner.  
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent  
No.1 through VC.  
None for respondent no.2.

Matter is listed today for argument on revision petition.

Assistant Ahlmad has reported that she has tried to contact to the Ld. Counsel for the petitioner to join the proceedings through VC, however, his mobile phone is not reachable.

Therefore, matter is adjourned for 16.10.2020.

Put up on 16.10.2020 for argument.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

FIR No.882/15  
PS: Nihal Vihar  
State Vs. Parveen  
U/s 302/307/120BIPC

19.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Prashant Sharma, Ld. Counsel for the applicant/accused  
through VC.

This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that the present application has been filed under the HPC guidelines dated 18.05.2020.

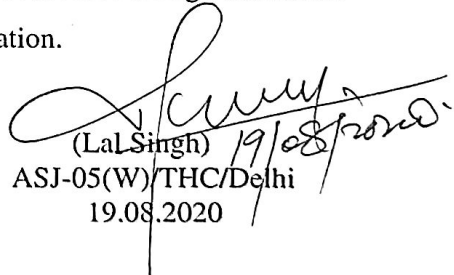
Reply to the above application has been received on behalf of Inspector Jitender Dagar, ATO P.S. Nihal Vihar along with previous involvement report. However, similar reply has been received today as filed on 13.08.2020 by ATO. There is no mention in the reply whether accused is involved in any other case or not.

Ld. Counsel for the applicant/accused seeks adjournment.

Therefore, notice be issued to DCP concerned to file the proper previous involvement report of the applicant/accused, specifically mentioning about the same in the reply, returnable 22.08.2020.

Copy of this order be sent to DCP concerned along with notice.

Put up on 22.08.2020 for consideration.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

FIR No.592/17  
PS: Hari Nagar  
State Vs. Rajesh Gupta  
U/s 328/379/411 IPC

19.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the applicant/accused.

This application has been filed on behalf of applicant/accused for release of Vivo mobile phone, Election ID and cash of Rs.20,000/- as seized at the time of Jamatalashi.

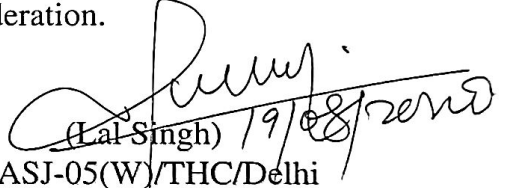
Reply to the above application has been received from HC Dharmesh MHC(R), P.S. Hari Nagar.

As per the reply of MHC (R), as per record the FIR No.592/17 P.S. Hari Nagar, is not registered in P.S. Hari Nagar.

Perusal of the application shows that there is no contact number of applicant or his counsel, mentioned in the application.

Therefore, in the interest of justice, adjourned for 03.09.2020.

Put up on 03.09.2020 for consideration.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

FIR No.133/17  
PS: Punjabi Bagh  
State Vs. Ashish  
U/s392/397/307/411/34 IPC

19.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.F.C. Giri, Ld. LAC for the applicant/accused through VC.

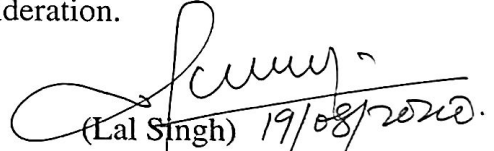
This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail for a period of 45 days.

Reply to the above application has been received on behalf of SI Sachin Yadav, P.S. Punjabi Bagh.

Ld. LAC for the applicant/accused submits that the applicant/accused is suffering from hepatitis B. He also submits that the case of the applicant/accused comes under the guidelines of HPC dated 18.04.2020.

Issue notice to concerned jail superintendent to file report regarding medical status of applicant/accused, returnable for 26.08.2020.

Put up on 26.08.2020 for consideration.

  
(Lal Singh) 19/08/2020.  
ASJ-05(W)/THC/Delhi  
19.08.2020



FIR No.882/15  
PS: Nihal Vihar  
State Vs. Anil  
U/s 302/307/34 IPC

19.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Dr. A.P. Singh, Sh. , Ld. Counsel for the applicant/accused  
through VC.

The present application has been filed on behalf of applicant/accused for extension of interim bail.

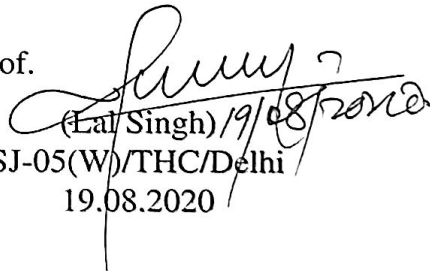
Perusal of the application shows that there is no mention as to on which date the interim bail was granted to the applicant/accused and also copy of the said order has not been annexed alongwith application.

Reply to the above application has been received on behalf of Inspector Jitender Dagar, ATO, P.S. Nihal Vihar alongwith previous involvement report of applicant/accused.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

Application is accordingly disposed of.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

FIR No.381/14  
PS: Patel Nagar  
State Vs. Pintu Yadav  
U/s 302/394/411/34 IPC

19.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Atul Bansal, Ld. Counsel for the applicant/accused  
through VC.

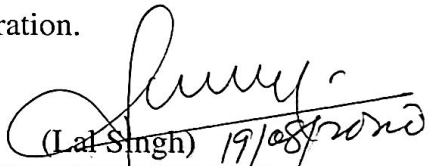
This application U/S 439 Cr.P.C., as filed on behalf of  
applicant/accused for grant of interim bail, is listed today for consideration.

Reply to the above application has been received on behalf of  
SI Kamal Sharma, mentioning therein that there is no other criminal  
involvement of applicant/accused other than the present case.

At this stage, Ld. Counsel for the applicant/accused submits  
that he wants to rely upon on certain judgments and seeks adjournment.

At the request of Ld. Counsel for the applicant/accused,  
matter is adjourned for 22.08.2020.

Put up on 22.08.2020 for consideration.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

(1)

FIR No.381/14  
PS: Patel Nagar  
State Vs. Pankaj Yadav  
U/s 302/394/411/34 IPC

19.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Atul Bansal, Ld. Counsel for the applicant/accused  
through VC.

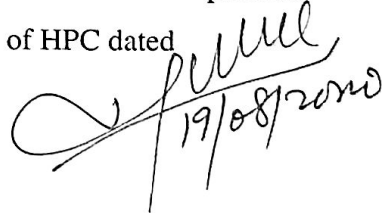
This is the second bail application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of SI Kamal Sharma alongwith previous involvement report of applicant/accused. As per which there is no other criminal involvement of applicant/accused other than the present case.

Report has also been received from Addl. Superintendent Central Jail no.10, Rohini, regarding the conduct of the applicant/accused Pankaj Yadav.

In the conduct report it is mentioned that the conduct of the applicant/accused <sup>is</sup> ~~is~~ <sup>AC</sup> unsatisfactory during the stay in the jail, as on 27.04.19 and 11.12.2019 punishments were recorded against the applicant/accused in the jail. Alongwith the conduct report, copies of the punishment tickets have also been annexed.

Ld. Counsel for the applicant/accused submits that present application has been filed in terms of the guidelines of HPC dated


  
19/08/2020

(2)

18.05.2020 for grant of interim bail.

Since, the conduct of the applicant/accused Pankaj Yadav is shown to be unsatisfactory in the conduct report, therefore, the present application does not fall in the HPC guidelines dated 18.05.2020. Accordingly, the present application is dismissed.

Application is accordingly disposed of.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020

FIR No.162/15  
PS: Ranhola  
State Vs. Rakesh Kumar  
U/s 302/307/34 IPC

19.08.2020

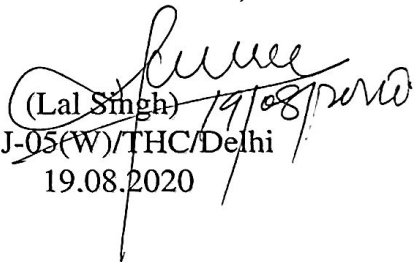
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Anubhav Dubey, Ld. Counsel for the applicant/accused  
through VC.

This application U/S 439 Cr.P.C., has been filed on behalf of  
applicant/accused for grant of regular bail.

Reply to the above application has not been received despite  
of notice issued to IO/SHO concerned.

Issue fresh notice to IO/SHO concerned to file reply to the  
above application, returnable for 25.08.2020

Put up on 25.08.2020 alongwith main case file, for  
consideration on above application.

  
(Lal Singh) 19/08/2020  
ASJ-05(W)/THC/Delhi  
19.08.2020